

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3039
ANSWERED ON:08.12.2009
LAW AND ORDER SITUATION
Deora Shri Milind Murli;Shetkar Shri Suresh Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the law and order situation in the country is deteriorating;
- (b) if so, where the Government has held consultations with the State Governments to improve law and order in their respective States; and
- (c) if so, the details thereof and the outcome thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): As per the Constitution, "Public Order" is a State subject, and it is primarily the responsibility of the State Governments to maintain law and order in their states. The Central Government, however, reviews the law and order situation in the country from time to time, by mechanisms such as Directors General of Police (DGPs) Conference (last held on Sept. 14-16, 2009), Chief Ministers' Conference (last held on August 17, 2009) etc., and in the process, maintains close contact with State Governments, besides sharing information with them. Whenever necessary, advisories are also sent to the State Governments. Further, on the request of the State Government (s) also provides assistance in the form of deployment of Central para-military forces to aid States to effectively deal with any specific situation that may arise.